Shri B. S. Murthy: Nearly 6 months have elapsed since our Government asked our Ambassador in Burma to request the Government of Burma to attend to this affair and no reply has come. Therefore, I want to know what further steps the Government of India have taken.

Shri C. D. Deshmukh: We have given some consideration to the preoccupation of Burma with her internal problems.

Shri Dabhi: What are the reasons given by Burma for not paying the loan?

Shri C. D. Deshmukh: They have not given any reasons. It is easy to guess the reasons.

## EXPORTS AND CUSTOMS REVENUE

\*74. Dr. Ram Subhag Singh: Will the Minister of Finance be pleased to state:

(a) whether the final customs revenue for 1951-52 has shown any surplus over the budgeted estimates for the year 1951-52; and

(b) if so, what is the surplus amount?

The Minister of State for Finance (Shri Tyagi): (a) Yes.

(b) Rs. 74,84,43,000 (Seventy-four crores, eighty-four lakhs and forty-three thousand rupees).

**Dr. Ram Subhag Singh:** May I know the chief items of exports which have increased the customs revenue?

Shri Tyagi: The chief items of imports that gave this surplus revenue were wine and liquor which count for Rs. 1 crore, Kerosene oil Rs. 1 crore, motor spirits Rs. 7.5 crores, automobiles Rs. 3 crores, dyes derived from coal tar Rs. 0.85 crore, machinery Rs. 1.5 crore, wood pulp, paper and stationery Rs. 1.6 crore, art silk, yarn and thread Rs. 4.8 crores, cycles and parts Rs. 1.65 crores and all other articles which have got no separate budget head Rs. 20 crores.

Dr. Ram Subhag Singh: May I know whether India exports machinery and parts of cycles?

Shri Tyagi: I have talked about imports.

Dr. Ram Subhag Singh: I asked about exports.

Shri Tyagi: About exports jute gave us additional surplus of Rs. 23:33 crores, raw cotton and cotton waste Rs. 3

crores, cotton cloth Rs. 0.63 crore, manganese ore Rs. 1.07 crore, black pepper Rs. 1.31 crore and wool Rs. 1.5 crore, less Tea Rs. 1.00 crore and the total is Rs. 27.04 crores.

Dr. Ram Subhag Singh: May I know the reasons for earning more customs duty; whether more orders have increased the export duty?

Shri Tyagi: It is very difficult at the time of budgetting to budget with actual accuracy because the markets these days are not so regular and there are so many fluctuations that it is very difficult to anticipate. This year we had to resort to liberalized imports and then the international prices of articles imported varied a lot and the prices were raised with the result that the ad valorem duty rate also was raised and we got an additional revenue on that account. The same arguments apply in the case of exports.

Shri A. M. Thomas: May I know what is the total amount of revenue obtained by the export of pepper?

Shri Tyagi: I have not got the figures ready at hand, but I can supply the hon. Member if he wants to have it.

Shri T. N. Singh: The hon, Minister stated that the duty from imported cars has gone up by over Rs. 5 crores. May I know whether the ceiling fixed for car imports was in any way relaxed or is it due to some other reason?

Shri Tyagi: Imports are regulated by means of licences issued and that always depends upon our foreign exchange position and the capacity to purchase and therefore, it varies according to our means.

Shri G. P. Sinha: Is it a fact that our exports have been liberalized just to raise the revenues?

Shri Tyagi: Not to raise the revenue, but to get more foreign exchange.

## HELP TO NEPAL

\*75. Dr. Ram Subhag Singh: Will the Minister of Finance be pleased to state:

(a) whether the Government of India have agreed to give financial help to Nepal in the shape of a loan; and

(b) if so, what is the exact amount and the condition of the loan?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The Government of India have agreed, in

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principle, to give to Nepal financial help in the shape of a loan for furtherfinancial ing its economic progress. The exact amount and the conditions of the loan will form the subject of negotiations with the Nepal Government when its development plans are ready for discussion.

Dr. Ram Subhag Singh: May I know whether the Government of India will have a survey of all the development plans of Nepal before granting the loan?

Shri C. D. Deshmukh: We should want a clear idea of the development plans before we can determine the amount of the loan and the instalments in which the loan is to be paid.

Dr. Ram Subhag Singh: Has it been agreed between the Government of India and Nepal that the officials of both the Governments should make a survey of the requirements of Nepal and make recommendations?

## Shri C. D. Deshmukh: Yes. Sir.

Dr. Ram Subhag Singh: May I know whether the Government of India propose to send the experts of the Planning Commission to survey the situation over there?

Shri C. D. Deshmukh: That is not necessary at this stage, Sir. We must receive a preliminary report from the officials who have been sent.

Shri B. S. Murthy: May I know whether before giving the loan, Government will take care to see that the help would be more in the form of material and technical assistance than money?

Mr. Speaker: I am afraid that is a suggestion for action.

Shri Velayudhan: May I know whether India is in a position to give a loan to Nepal when we ourselves are getting loans from other countries?

Mr. Speaker: Order, order; it is a matter of argument.

Shri Nambiar: May I know whether the hon. Minister can explain the contradiction between getting large loans from America and the Moneatry Fund and giving loans to Nepal?

Mr. Speaker: Order, order; he is trying to argue. Next question.

SMUGGLING OF CHINESE SILVER DOLLARS

\*76. Shri S. C. Samanta: Will the

Minister of Finance be pleased to

- (a) whether it is a fact that Rs. 83,000 worth Chinese silver dollars were seized by Indian Central Excise and Land Customs officers at Kalimpong on the 8th of April, 1952;
  - (b) if so, from whom;
- (c) the amount of such seizures in the area since 1947 (year by year); and
- (d) what steps were taken against the smugglers and the act of smuggling?

The Minister of State for Finance (Shri Tyagi): (a) and (b). Twenty thousand uncurrent Chinese silver thousand dollars weighing 49,500 tolas and worth Rs. 66,000 were seized from Shri Sree Chand Agarwala of Kalimpong on the 8th April, 1952.

(c) 1947-Nil

1948-1.30.853 tolas

1949-58,506 tolas

1950-40.792 tolas

1951-15,957 tolas

1952 (upto 13th May)-1,40,478 tolas.

(d) Information is being collected and will be laid on the Table of the House, as soon as it is available.

Shri S. C. Samanta: Has the Government any information as to how these Chinese dollars are being utilised by these smugglers in India?

Shri Tyagi: They are made use of for the purpose of making silver and making profits from the sale of silver.

Shri S. C. Samanta: May I know whether jeeps furnished with wireless sets and armaments have been kept ready for seizing smugglers in that

Shri Tyagi: Not in this area particularly; but there are jeeps used in other borders.

Shri C. D. Pande: May I know if any political motive is involved in this smuggling?

Shri Tyagi: I do not think there is any political only non-official. motive. Smuggling is

LOANS TO DISPLACED PERSONS

\*77. Giani G. S. Musafir: (a) Will the Minister of Finance be pleased to state whether the Government of India have decided to adjust the loans given to displaced persons through the State Governments from claims of their properties left in Pakistan?